

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 628 of 2020

IN THE MATTER OF:

**Jet Aircraft Maintenance Engineers
Welfare Association**

...Appellant

Versus

**Ashish Chhawchharia, Resolution Professional for
Jet Airways (India) Ltd. & Ors.**

...Respondents

Present:

For Appellant: Mr. J. P. Cama, Sr. Advocate with Mr. Mayan Prasad and Ms. Kumud Shekhar, Advocates.

For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Mr. Rohan Rajadhyaksha, Mr. Dhiraj Kr. Totala, Mr. Nishant Upadhyay and Mr. Hardik Jain, Advocates with Mr. Ashish Chhawchharia, RP in person for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Dhananjay Kumar, Ms. Isha Malik, Mr. Shikhar Singh and Mr. Aditya Marwah, Advocates for R-2 (CoC).

Mr. Janak Dwarkadas, Sr. Advocate with Mr. Pranaya Goyal, Mr. Denzil Arambhan and Mr. Chirag Kamdar, Advocates for R-3 (HDFC Ltd.).

Mr. Krishnendu Datta, Sr. Advocate with Mr. Prateek Kumar, Ms. Ayushi Mehta, Mr. Siddharth Srivastava, and Ms. Sneha Janakiraman, Advocates.

ORDER
(Through Virtual Mode)

20.08.2020: Pleadings are complete. Let the appeal be processed for final hearing. Learned counsel for the parties may file their short written submissions, not exceeding three pages, within one week.

Cont'd...../

List the appeal 'for hearing' on **4th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc